CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 223/MP/2022

- Subject : Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.
- Petitioner : NLC India Limited.
- Respondents : TANGEDCO and 15 others.

Date of Hearing : 7.3.2023

- Coram : Shri I.S Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
- Parties Present : Shri Kulamani Biswal, Advocate, NLCIL Shri Rakesh Pandey, Advocate, NLCIL Shri A. Srinivasan, NLCIL Shri D. Thulsi Kumar, NLCIL Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner sought permission to place on record the Mines plans approved by the Ministry of Coal, GOI.

2. The learned counsel for the Respondent TANGEDCO pointed out that the additional information sought by the Commission vide letter dated 3.1.2023, along with approved mines plan have not been filed by the Petitioner. He, accordingly submitted that the Respondent may be permitted to file its reply, on the information filed by the Petitioner.

3. The Commission, accepted the request of the parties, and adjourned the hearing of the matter. Meanwhile, the Commission directed the Petitioner to file the following additional information on or before **31.3.2023**, after serving copy to the Respondents:

- (a) Documentary evidence for the interest rate applied in the calculation for interest on loan along with revised form-11 as per format (sought vide letter dated 3.1.2023);
- (b) The lignite transfer price (standalone and pooled) for the period 2009-14 as per direction of the Commission vide order dated 20.3.2017 in Petition No. 149/MP/2015 clearly segregating all the components and details considered for lignite transfer price (i.e. base price, O&M cost, taxes & duties, cess etc.); and
- (c) The details as above for the lignite transfer price, including the wage revision impact claimed in the truing up petitions along with reasons and difference, if any, in the lignite transfer price claimed for the period 2009-14.

4. The Respondents are permitted to submit their replies on the above, by **19.4.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, till **3.5.2023**. All submissions shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

5. The Petition shall be listed for hearing on **16.5.2023**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)